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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE PREM NARAYAN SINGH**

ON THE 2nd OF MAY, 2024

CRIMINAL APPEAL No. 4689 of 2024

BETWEEN:-

**ARUN S/O SULTAN SEN, AGED ABOUT 18 YEARS,
OCCUPATION: LABOUR GRAM MOHALI DISTRICT
ASHOK NAGAR (MADHYA PRADESH)**

.....APPELLANT

(SHRI AKASH SHARMA, ADVOCATE)

AND

- 1. THE STATE OF MADHYA PRADESH STATION
HOUSE OFFICER THROUGH POLICE STATION
PITHAMPUR DISTRICT DHAR (MADHYA
PRADESH)**
- 2. VICTIM X THROUGH P.S. PITHAMPUR DHAR
(MADHYA PRADESH)**

.....RESPONDENT

(SHRI URMILA MALVIYA PL FOR STATE)

*This appeal coming on for admission this day, the court passed the
following:*

ORDER

This present appeal has been filed by the appellant under section 14-A(2) of the SC/ST (P.A.) Act.

2. After arguing for some time, counsel for the appellant prays for withdrawal of the appeal. He is also requested to return the original Vakalatnama, certified copy of the impugned order and other documents.

3. Prayer is allowed.

4. With the aforesaid liberty, the CRA is dismissed as withdrawn.

5. Original Certified copy of impugned order as well as original vakalatnama be returned to counsel for the appellant subject to replacing the same with photocopy.

(PREM NARAYAN SINGH)
JUDGE

VD

